

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2489  
ANSWERED ON:14.03.2006  
PENDING CASES OF FREEDOM FIGHTER PENSION  
Abdullakutty Shri A.P.;Mediyam Dr. Babu Rao

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a): the procedure/criteria for sanctioning Sainik Samman Pension to the freedom fighters;
- (b) the total number of applications for pensions received by the Central Government from the freedom fighters of different States, State-wise;and
- (c) the details of the applications approved, rejected and pending, State-wise?

**Answer**

(MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS) ( SHRI MANIKRAO HODLYA GAVIT)

(a): Persons who consider themselves eligible for Samman pension under the Swatantrata Sainik Samman Pension Scheme, 1980 should apply on the prescribed application form. The application, duly filled, and supported by proof of claim of suffering, should be routed through the concerned State Government /Union Territory Administration.

The claims of Central Samman pension can be considered only when these are duly verified and recommended by the concerned State Government/Union Territory Administration in accordance with the provisions of the Scheme. The verification and recommendation report of the State Government/Union Territory Administration is mandatory in view of the fact that the documents and other evidence of the claims are in the possession of the concerned State Government /Union Territory Administration, and not of the Central Government. However, it is also to mention that the Central Government has to keep all documents/reports/evidence in view and take a decision in accordance

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with the prescribed eligibility criteria and evidentiary requirements of the Swatantrata Sainik Samman Pension Scheme, 1980. A positive recommendation of the State Government is, therefore, not binding on the Central Government (if the claim does not satisfy the eligibility criteria and evidentiary requirements prescribed under the Central Scheme).

The Scheme specifies eligibility criteria of imprisonment/underground sufferings of atleast six months (three months in case of women and SC/ST freedom fighters), internment in homes/externment from districts for atleast six months, confiscation of properties, permanent incapacitation or loss of job, which a claimant should have undergone in connection with the national freedom struggle.

Spouses (widow/widowers), unmarried & unemployed daughters (upto maximum three) and parents of deceased freedom fighters, as also of martyrs, are eligible for grant of dependent family pension under the Scheme.

(b) & (c): A statement showing the State-wise number of applications received, number of applications rejected and number of pensions sanctioned, is enclosed.

Fresh receipt of new applications, representations/references for re-consideration of earlier rejected claims and Court cases and Court orders with regard to claims, etc., are a continuous process. No statistics are maintained in this regard.

STATEMENT REFERRED TO IN REPLY TO PARTS (b) AND (c) OF LOK SABHA UNSTARRED QUESTION NO.2489 FOR 14.3.2006 REGARDING PENDING CASES OF FREEDOM FIGHTER PENSION.

Position as on 28.02.2006.

SL.No. Name of State/UT Total Number of Applications Received Number of Applications Rejected Number of Pensions Sanctioned

1. Andhra Pradesh 54,981 40,411 14,570

2. Arunachal Pradesh 41 41 0

3. Assam 27,884 23,447 4,437

4. Bihar 1,18,459 93,589 24,870

5. Goa 5,141 3,716 1,425

6. Gujrat 8,205 4,614 3,591

7. Haryana 7,810 6,126 1,684

8. Himachal Pradesh 4,356 3,739 617

9. Jammu & Kashmir 12,611 10,805 1,806

10. Karnataka 22,494 12,412 10,082

11. Kerala 53,625 50,447 3,178

12. Madhya Pradesh 9,243 5,778 3,465

13. Maharashtra 46,230 28,649 17,581

14. Manipur 717 655 62

15. Meghalaya 181 95 86

16. Mizoram 17 13 04

17. Nagalad 35 32 03

18. Orissa 17,957 13,769 4,188

19. Punjab 31,802 24,797 7,005

20.	Rjasthan	7,170	6,362	808
21.	Tamil Nadu	22,762	18,665	4,097
22.	Tripura	3,568	2,681	887
23.	Uttar Pradesh	41,838	23,848	17,990
24.	West Bengal	80,650	58,171	22,479
25.	Andaman & Nicobar Islands	73	70	03
26.	Chandigarh	281	192	89
27.	Dadra & Nagar Haveli	85	02	83
28.	Daman & Diu	103	70	33
29.	NCT of Delhi	6,375	4,332	2,043
30.	Pondicherry	2,956	2,639	317
31.	Indian National Army (INA)	39,278	16,811	22,467
	Total	6,26,928	4,56,978	1,69,950